

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No. 384 of 1991.
~~EX-NO~~

DATE OF DECISION 26th October 1993.

Shri K.M.Patel Petitioner

Shri G.A.Pandit Advocate for the Petitioner(s)

Versus

Union of India and ors. Respondent

Shri N.S.Shevde Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. R.C.Bhatt : Member (J)

The Hon'ble Mr. M.R.Kolhatkar : Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Shri K.M.Patel,
Deputy Controller of Stores,
Sabarmati, Western Railway,
Ahmedabad.

...Applicant.

(Advocate : Mr.G.A.Pandit)

Versus

1. Union of India,
notice to be served through
the General Manager,
Western Railway,
Churchgate, Bombay - 20.

2. Shri G.S.Bajdami,
Controller of Stores,
Western Railway,
Churchgate,
Bombay.

3. Amit Saxaina,
Deputy Controller of Stores,
Western Railway,
Sabarmati,
Ahmedabad.

...Respondents.

(Advocate : Mr. N.S.Shevde)

ORAL JUDGMENT

O.A.NO. 384 OF 1991.

Dated : 26th Oct. 1993.

Per : Hon'ble Mr.M.R.Kolhatkar : Member (A)

This is an Original Application under Section 19
of the Administrative Tribunals Act, 1985. The main relief
prayed is to set aside the order of reversion passed by the
respondent no.1, on the applicant as a measure of penalty.

We note that this matter was not admitted. The case was
adjourned from time to time for arguments at the admission
both
stage. Today the learned advocates of the parties are present.

: 3 :

The learned advocate for the applicant has stated at the Bar and this has been confirmed by the learned advocate for the respondents that the applicant has filed an appeal against the order of reversion to the competent departmental authority. In view of this position we dispose of this case by issuing the following directions :

1. The appeal stated to be pending with the competent authority viz., Chief Material Manager (E and Genl), Western Railway, Churchgate, Bombay, may be disposed of by the competent authority within two months of the receipt of this direction. It is stated by the advocate for the applicant that by operation of the punishment of reversion and because of the pendency of proceedings before this Tribunal, he has lost two promotions and suffered a lot. We have no doubt that the competent authority would keep this submission in view and pass an order which is just and fair to the applicant.
2. The competent authority should convey the appellate decision to the applicant expeditiously.

3. In case the applicant has any grievance against the appellate order he would be at liberty to approach this Tribunal within a fortnight of the receipt of that order.

4. A copy of this order may be furnished to the applicant on an urgent basis, and he may make representation within 2 weeks on receipt of this order. ^{re}
The application is disposed of accordingly.

No order as to costs.

rcb
(R.C.Bhatt)
Member (J)
26.10.1993.

M.R.Kolhatkar
(M.R.Kolhatkar)
Member (A)
26.10.1993.

AIT

Date	Office Report	Order
21.2.1994.		<p>Adjourned to 01.03.1994, on which date Mr. N.S. Shevde, may inform us as to how the matter stands.</p> <p><i>R</i></p> <p>(K. Ramamoorthy) Member (A)</p> <p>(N. B. Patel) Vice Chairman</p> <p>ait.</p>
2/3/94		<p><u>MA/103/94</u></p> <p>Mr. Shevde, learned counsel states that there is now no question of extending the time for passing orders, as the orders are already passed on 7/2/1994. M.A. stands disposed of as having been rendered infructuous.</p> <p><i>Q</i></p> <p>(K. Ramamoorthy) Member (A)</p> <p>(N. B. Patel) Vice Chairman</p> <p>a.a.b.</p>

M.A./103/94 in O.A./384/91.

Date	Office Report	Order
		<p>Adjourned to 01.03.1994, on which date Mr.N.S.Shevde, may inform us as to how the matter stands.</p>
2/3/94		<p>(K.Ramamoorthy) Member (A) (N.B.Patel) Vice Chairman a.i.t.</p>
		<p><u>MA/103/94</u> Mr.Shevde, learned counsel states that there is now no question of extending the time for passing orders, as the orders are already passed on 7/2/1994. M.A. stands disposed of as having been rendered infructuous.</p>
		<p>(K.Ramamoorthy) Member (A) (N.B.Patel) Vice Chairman a.a.b.</p>